NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 26/09/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER

: CA/ /2017

PETITION NUMBER

: TCP/163/2016

NAME OF THE PETITIONER(S)

: Arti Meenakshi Muthiah

NAME OF THE RESPONDENT(S)

: M/s MCTM Global Investments Private Limited & 3

others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

D T.K. Bhaskon

Priyadas hini. N Akhil Jain

Keerthi trishne

Coursel for Petitioner

3 santharakrishnan

For Kavilla Surana / Snekla

Counsel for Respondents (

ORDER

Counsel for the Petitioner present. Mr. S. Santhanakrishnan, Representative for the Respondent also present. During the previous hearing, the representative for the Respondent raised the issue for payment of tax out of the fixed deposit of Rs.7.75 crores. It is for the parties to decide to make payment as per the demand made by the Income Tax Department. The representative of the Respondent is directed to provide all the relevant documents for payment of Income Tax to the Counsel for the Petitioner. Representative for the Respondent also submitted that he had made the compliance with the order dated 28.04.2017 and submitted the Statement of Account up to August 2017, the copy of which is directed to be given to the Counsel for the Petitioner. Matter is posted for final arguments. Put up on **04.10.2017 at 10.30 A.M.**

Sd/ MEMBER (TECHNICAL)

MEMBER (JUDICIAL)

ghk